



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ८]

मंगळवार, मार्च ५, २०१९/फाल्गुन १४, शके १९४०

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक १४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Ordinance, 2019 (Mah. Ord. IV of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra Public Universities (Amendment) Ordinance, 2019 (Mah. Ord. IV of 2019), published under the authority of the Governor).

HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 5th March 2019.

MAHARASHTRA ORDINANCE No. IV OF 2019

AN ORDINANCE

further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS, both Houses of the State Legislature are not in session ;

(१)

महाराष्ट्र शासन राजपत्र, असाधारण भाग आठ, मार्च ५, २०१९/फाल्गुन १४, शके १९४०

AND WHEREAS, the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing ;

Mah. VI
of 2017.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Consitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and
commen-
cement.

1. (1) This Ordinance may be called the Maharashtra Public Universities (Amendment) Ordinance, 2019.

(2) It shall come into force at once.

Amendment
of
SCHEDULE
to Mah. VI of
2017.

2. In the SCHEDULE to the Maharashtra Public Universities Act, 2016, in PART I, in entry 10, in column (1), for the words "The Solapur University, Solapur" the words "The *Punyashlok* Ahilyadevi Holkar Solapur University, Solapur", shall be substituted.

Mah. VI
of 2017.

STATEMENT.

The Solapur University, Solapur has been constituted in the year, 2004 for the area of Solapur District *vide* the Government Notification, Higher and Technical Education Department No. USG. 1004/(94/2004)UNI-1, dated the 22nd July 2004.

Considering the precious and exemplary work of *Punyashlok* Ahilyadevi Holkar in the field of education, literature, administration, leadership and social reforms, the Management Council of the Solapur University has passed the resolution and recommended the State Government to extend the name of "the Solapur University, Solapur" as "the *Punyashlok* Ahilyadevi Holkar Solapur University, Solapur". The Government has also received representations from the peoples' representatives to give the name of the *Punyashlok* Ahilyadevi Holkar to the Solapur University, Solapur.

2. The action of constituting Sub-committee of Ministers for taking decision regarding change of name of the Solapur University, Solapur has been challenged before the High Court of Judicature at Bombay in Public Interest Litigation (ST) No. 8458 of 2018. During the hearing of the said PIL, a statement has been made on behalf of the Government that the Sub-committee of Ministers would not take any decision, unless all the concerned organisations are given an opportunity of hearing.

The said Sub-committee has given hearing to all the concerned organisations and decided to rename the said University as "the *Punyashlok* Ahilyadevi Holkar Solapur, Solapur".

3. After considering the report of the said Sub-committee, it is considered expedient to extend the name of "The Solapur University, Solapur" as "The *Punyashlok* Ahilyadevi Holkar Solapur University, Solapur, by amending the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), suitably.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
dated the 5th March 2019.

CH. VIDYASAGAR RAO,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SAURABH VIJAY,
Secretary to Government.